

Ref: PFRDA/23/49

22nd October 2014

Dear

Re: Fulfilling the mandate of the PFRDA to develop and regulate pension schemes, and protect subscribers' interest / Pension system.

As you may be aware, the Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013 was enacted by the Parliament of India in September 2013 and notified on 1st February 2014. The Act provides for the establishment of PFRDA to promote old age income security by establishing, developing and regulating pension funds and protecting the interests of subscribers to schemes of pension funds. PFRDA Act applies to the National Pension System and also to any other pension scheme not regulated by any other enactment. A copy of the Act is available on PFRDA website www.pfrda.org.in.

Under the Act, PFRDA is mandated to register such persons or entities connected with collection, management, recordkeeping and distribution of pension accumulations, to approve such schemes and to formulate norms for the management of the corpus of the pension funds.

With a view to protecting the interest of the subscribers and developing a healthy and vibrant pension fund industry in the country, PFRDA is collecting and compiling information on the different pension, provident/ superannuation/ retirement funds set up by different organizations with respect to their regulatory jurisdiction, supervisory mechanism, investment guidelines, risk management strategies, number of subscribers, assets under management etc. from various entities in both public and private sector as per the attached Annexure .

Please furnish the information as listed in the Annexure with the supporting documents to us in soft / computer readable form at the earliest, preferably by November 15, 2014. In case any further clarification is required, your officers may like to contact Ms. Mamta Rohit, CGM at mamta.rohit@pfrda.org.in or Sh. Vikas Kumar Singh, DGM at vikas.s@pfrda.org.in

Yours Sincerely,

(B.S. Bhandari)

Shri

Chairman /MD

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